

passengers found in the reserved coaches are dealt with under Section 109 of the Indian Railways Act 1890. Cases of connivance or deliberate negligence on the part of staff are viewed seriously and appropriate action is taken. Checks against irregular travel on the Railways have been intensified.

To the extent possible extra coaches are run to clear rush of passengers. It has been decided to double-head 125/126 K. K. Express to provide more accommodation.

#### Study Regarding the Effect of curd on Heart

4605. SHRI S. M. KRISHNA: Will the Minister of HEALTH be pleased to state:

(a) whether any effective studies have been made on the effect of curd on heart and whether there is a divergent opinion—one in favour and the other against; and

(b) if so, whether Government propose to have some research work done in this matter or appoint an expert committee to find out the true position?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) and (b). Epidemiologic and autopsy evidence suggests that in a certain African Tribe called the Masai the incidence of atherosclerosis and heart diseases is low. The Masai are known to consume almost exclusively a diet of fermented milk and yoghurt (curds). Studies on volunteers show that eating curds can reduce blood cholesterol levels. This indirect evidence suggests that eating curds may be beneficial. However, there is no direct evidence that curds reduces the incidence of cardiac ailments. There is at present no proposal with Government to set up an expert committee to go further into this matter.

#### Fly-over near Balasore

4606. SHRI CHINTAMANI JENA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that the construction work of fly-over bridge on the railway line near Balasore in South Eastern Railway has been held up due to lack of adequate funds and materials like cement etc.;

(b) if so, the action taken to remove such bottleneck; and

(c) the date fixed for its completion and traffic permitted to ply?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) The progress of the construction of road over-bridge near Balasore on South Eastern Railway has not been held up for want of adequate funds and materials.

(b) Does not arise.

(c) The target date of completion of the bridge proper to be constructed by the Railway is 31-12-1980. The bridge will be opened to road traffic on completion of approaches by the Government of Orissa.

#### Rented Accommodation in EPF Organisation

4607. SHRI R. P. YADAV: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that Employees Provident Fund Organisation is spending a huge amount as rent towards the several buildings and accommodations hired in different States all over India and if so, the amount spent as rent annually for all the buildings hired in different States and at the Headquarters in New Delhi, Region-wise, State-wise, and year-wise for the last three years;

(b) whether quite a substantial amount is also being spent on hiring of accommodation for Sub-Regional

and Inspectorate Offices all over India and if so, what are the details thereof; and

(c) whether Government propose to initiate measures urgently to acquire lands and construct buildings for Central, Regional, Sub-Regional and Inspectorate Offices early in view of higher cost of construction?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) to (c). The requisite information is being collected and will be laid on the Table of the House.

**Waiting Room in Tatanagar Railway Station**

4608. SHRI R. P. YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that there is insufficient space in 1st Class waiting room in Tatanagar Railway Station in as much as there is a lot of mismanagement, *viz.* lack of good furniture and fixtures;

(b) whether a lot of improvements are required to make it worthwhile;

(c) whether there is one telephone line of Post and Telegraph Department in the Enquiry and that is generally out of order and whenever it is in order, receiver is kept off and nobody picks up the receiver; and

(d) whether all public telephones provided are also out of order?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) The space, furniture and fixtures provided in two Upper class Waiting Rooms, one for gents and the other for ladies at Tatanagar Railway Station are considered adequate for the present level of traffic. The furniture and fixtures available in the waiting rooms are in good condition.

(b) No.

(c) There is one P&T telephone in the Enquiry Office and it is generally in working order. No complaints have been received by the railway administration that the P&T telephone of Enquiry Office generally remains out of order or that its receiver is kept off the cradle. Supervisory officials make surprise checks to ensure proper functioning of Enquiry office.

(d) There is no such complaint.

**Facilities in Tatanagar-Patna Express**

4609. SHRI R. P. YADAV: Will the Minister of RAILWAYS be pleased to state whether in First Class compartments of 87 Up and 88 Dn. Tatanagar-Patna Express electric light and toiletries are not satisfactory and there is scope for improvement?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): The electric lights and toiletries in 87 Up and 88 Dn. Tatanagar-Patna Express are maintained satisfactorily. There may, however, be instances of defects developing on the run from time to time. To such extent, it may be said that there is room for improvement.

**Liquidation of Establishments Covered under EPF**

4610. SHRI R. P. YADAV: Will the Minister of LABOUR be pleased to state:

(a) how many covered establishments into the Employees' Provident Fund Scheme have gone into liquidation after defaulting for several years;

(b) what would be the quantum of money involved approximately in respect of each liquidated establishment; and

(c) whether the ownership return Form 5A is proposed to be suitably amended to incorporate in one of the annexures the assets movable or immovable so that in case the establish-